

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 18 (RE-2006)/2004-2009

NEW DELHI, THE 4th JULY, 2006

S.O.(E) - In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Para 1.3 and Para 2.1 of the Foreign Trade Policy, 2004-2009, the Central Government hereby makes the following amendments in the ITC(HS) Classifications of Export and Import Items, 2004-2009 as amended from time to time.

2. With immediate effect, the policy of export of Sugar given against entry at Sl. No.68 under Chapter 17 of Schedule 2 of ITC(HS) Classifications of Export and Import Items, 2004-2009 Shall be amended to read as under :-

S. No	Tariff Item HS Code	Unit	Item Description	Export Policy	Nature of Restriction
68	1701 00 00	Kg	Sugar, except the following category at (a) :	Prohibited	Not permitted to be exported.
		Kg	(a) Preferential Quota Sugar to EU and USA	STE	Export permitted through M/s Indian Sugar Exim Corporation Limited

subject to quantitative
ceiling notified by
DGFT from time to
time.

3. The above amendment shall remain in force till the end of the current financial year (i.e. 31.3.2007) . Further the transitional arrangements notified under para 1.5 of the Foreign Trade Policy ,2006 shall not be applicable for export of sugar against irrevocable Letters of Credit opened on or after 22.6.2006 as the decision of the Government prohibiting the export of sugar was announced and got widely publicised on 22.6.2006 in the electronic and print media .

4. This issues in Public Interest.

(K. T. Chacko)
Director General of Foreign Trade
And Ex-Officio Additional Secretary to the Govt. of India

(Issued from F.No.01/91/180/946/AM06/PC-III)

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File No.01/91/180/946/AM06/PC-III

Copy to all concerned,
By order.

(S.K. Shrivastava)
Dy. Director General of Foreign Trade

